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MAY 3, 1974

15.361 Bhrs.

ESSENTIAL COMMODITIES (AMEND-MENT) BILL*

[SUBSTITUTION OF SECTION 10A]

SHRI D. K. PANDA (Bhanjanagar): I beg to move for leave to introduce a Bill further to amend the Essential Commodities Act, 1955.

MR. DEPUTY-SPEAKER; The question is:

"That leave be granted to introduce a Bill further to amend the Essential Commodities Act. 1955."

The motion was adopted.

SHRI D. K. PANDA: I introduce the Bill.

15.37 hrs.

JUDICIAL OFFICERS PROTECTION (REPEAL) BILL*

SHRI D. K. PANDA (Bhanjanagar): I beg to move for leave to introduce a Bill to repeal the Judicial Officers Protection Act, 1850.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to repeal the Judicial Officers Protection Act 1850."

The motion was adopted.

SHRI D. K. PANDA: I introduce the Bill.

MR. DEPUTY-SPEAKER: The next Bill is that of Shri Rana Bahadur Singh. The hon. Member is absent. Next, Shri Madhu Limaye.

*Published in Gazette of India 3-5-74. 15.371 hrs.

COMPANIES (AMENDMENT) BILL*

(OMMISSION OF SECTION 90)

श्री मधु लिसये (बांका) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूं कि कम्पनी ग्रधि-नियम, 1956 का ग्रौर संशोधन करने वाले विधेयक को पुनःस्थापित करने की ग्रनुमति प्रदान की जाय ।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Companies Act, 1956."

The motion was adopted.

श्री मधु लिभये : उपाध्यक्ष महोदय, में विधेयक पुनःस्थापित करता हूं ।

15.38 hrs.

COSTITUTION (AMENDMENT) BILL* [INSERTION OF NEW ARTICLE 26A]

SHRI R. P. ULAGANAMBI (Vellore): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the , Constitution of India."

The motion was adopted.

SHRI R. P. ULAGANAMBI; I introduce the Bill.

MR. DEPUTY-SPEAKER: Next, Shri C. K. Chandrappan. The hon. Member is absent.

15.381 hrs.

FREE LEGAL ASSISTANCE BILL*

SHRI D. K. PANDA (Bhanjanagar): I beg to move for leave to introduce a Bill to provide legal assistance to the poor persons in certain cases.

Extraordinary, Part II, section 2, dated